

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
WRIT PETITION (CIVIL) NO(s). 417 OF 2012

MANOHAR LAL SHARMA Petitioner(s)

VERSUS

UNION OF INDIA & ANR. Respondent(s)

(With appln(s) for ex-parte stay, intervention and directions)

Date: 22/01/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.M. LODHA
HON'BLE MR. JUSTICE SUDHANSU JYOTI MUKHOPADHAYA

For Petitioner(s) Petitioner-in-Person

For Respondent(s) Mr. Goolam E. Vahanvati, AG
Mr. Siddharth Luthra, ASG
Mr. Anoopam Prasad, Adv.
Ms. Supriya Juneja, Adv
Mr. Arjun Deewan, Adv.
Mr. G.S. Bedi, Adv. for
Mr. B. Krishna Prasad ,Adv

Intervenor Mr. S.S. Shamsbery, Adv.
Mr. V.M. Vishnu, Adv. for
Mr. R.C. Kohli, Adv.

Intervenor Mr. Vikramjit Banerjee, Adv.
Mr. P.S Sudheer, Adv.
Mr. Rishi Maheshwari, Adv.
Mr. Abu John Mathew, Adv.

UPON hearing counsel the Court made the following
O R D E R

Mr. Goolam E. Vahanvati, learned Attorney General prays for
some time to enable the advocate-on-record for the Union of India to
file written response to the Writ Petition.

Same may be done within three weeks.

Rejoinder-affidavit, if any, may be filed by the
petitioner within two weeks thereafter.

List the matter on February 28, 2013.

|(Pardeep Kumar)
|Court Master

|(Renu Diwan)
|Court Master

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